Court No. - 5

Case: - WRIT - C No. - 9336 of 2023

Petitioner: - Rajit Ram Verma

Respondent :- State Of U.P. Thru. Prin. Secy. Home Lko. And 2 Others **Counsel for Petitioner :-** Vinay Kumar Verma, Atiya Abid, Mohd. Aslam

Khan

Counsel for Respondent :- C.S.C.

Hon'ble Abdul Moin,J.

Rejoinder affidavit filed today is taken on record.

After the matter has been argued for around 10 minutes, the Court had gone through the provisions of the Arms Act, 1959 as well as the judgements as cited by learned counsel for the petitioner and noted the arguments of learned counsel for the petitioner, learned Standing Counsel prays for some time to study the matter.

As such, on his request list this case after a week.

As the matter has been adjourned after hearing for around 10 minutes, a cost of Rs 25000/- is imposed upon the respondent State for its counsel having wasted precious judicial time of the Court in as much as a request for studying the matter could have been made by learned Standing Counsel as soon as the case was taken up and not when sufficient time has been spent by the Court and by learned counsel for the petitioner in the matter.

Let the cost be deposited before High Court Legal Services Sub-Committee, Lucknow within a week initially by the State Government to be recovered from the persons responsible for the aforesaid fiasco.

Order Date :- 8.1.2024

J.K. Dinkar